

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

20.

COMP.APPL/99(MB)2023
CONT.A./12(MB)2023
IN CP/89(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 09.02.2024

NAME OF THE PARTIES:

Punit Aggarwal

Vs

Umash Creations Private Limited

SECTION: 59, 241(1) OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Ashish O. Lalpuria, Ld. Counsel for the Petitioner present. Mr. Amir Arsiwala, Ld. Counsel for the Respondent present.
2. The main company petition i.e. CP/89(MB)2021 is reserved for orders. Accordingly, COMP.APPL/99(MB)2023 and CONT.A./12(MB)2023 are **dismissed as infructuous**. Heard the Counsel and perused the material available on record. **Reserved for orders**. Both the counsel are directed to file their written submission in two pages.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)